

**NOTIFICATION UNDER ANDHRA PRADESH  
MUNICIPALITIES ACT 1965.**

13.34 hrs.

**ELECTION TO COMMITTEE**

**ALL INDIA COUNCIL FOR TECHNICAL  
EDUCATION**

**THE DEPUTY MINISTER IN THE  
MINISTRY OF EDUCATION AND  
SOCIAL WELFARE AND IN THE  
DEPARTMENT OF CULTURE (SHRI  
D. P. YADAV):** I beg to move.

**THE MINISTER OF WORKS AND  
HOUSING (SHRI BHOLA PASWAN  
SHASTRI):** I beg to lay on the Table a  
copy of Notification No. G.O./Ms. 632  
published in Andhra Pradesh Gazette dated  
the 8th September, 1972 making certain  
amendments to the Andhra Pradesh Muni-  
cipal Councils (Conduct of Election)  
Rules, 1965, under sub-section (2) of  
section 327 of the Andhra Pradesh Muni-  
cipalities Act, 1965, read with clause (c)  
(iii) of the Proclamation dated the 18th  
January, 1973 issued by the President in  
relation to the State of Andhra Pradesh,  
together with an explanatory memoran-  
dum. [Placed in Library. See No. LT-  
5230/73.]

**NOTIFICATION UNDER ESSENTIAL COMMO-  
DITIES ACT, 1955**

**THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE  
(PROF. SHER SINGH):** I beg to lay on  
the Table a copy of Notification No. S.O.  
394(E) (Hindi and English versions) pub-  
lished in Gazette of India dated the 13th  
July, 1973, making certain amendment to  
the Delhi, Meerut and Bulandshahr Milk  
and Milk Products Control Order, 1973,  
under sub-section (6) of section 3 of the  
Essential Commodities Act, 1955. [Placed  
in Library. See No. LT-5231/73.]

13.33 hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the  
following message received from the  
Secretary of Rajya Sabha:—

"In accordance with the provisions of  
sub-rule (6) of rule 186 of the Rules  
of Procedure and Conduct of Business  
in the Rajya Sabha, I am directed to  
return herewith the Manipur Appropria-  
tion Bill, 1973, which was passed by  
the Lok Sabha at its sitting held on the  
24th July, 1973, and transmitted to the  
Rajya Sabha for its recommendations  
and to state that this House has no  
recommendations to make to the Lok  
Sabha in regard to the said Bill."

"That in pursuance of clause i(g)  
of paragraph 3 of the Ministry of  
Education Resolution No. F. 16-10/44-  
E. III. dated the 30th November, 1945,  
the members of this House do proceed  
to elect, in such manner as the Speaker  
may direct, two members from among  
themselves to serve as members of the  
All India Council for Technical Edu-  
cation for the next term of three years,  
subject to the other provisions of the  
said Resolution."

श्री मधु लिवये (बाका) : अध्यक्ष  
महोदय, मद्रास में रेल कर्मचारियों पर  
लाठी चली, शनिवार और इतवार को  
बाडिया बन्द हो गई। जालारघेट से मुझे  
पैदल आने की नीवत आ गई। बड़ी  
मुश्किल से मैं आया। तो यह केन्द्र  
का मामला है या राज्य का? रेल  
कर्मचारियों का मामला किसका मामला  
है? (अवधान) . . . .

अध्यक्ष महोदय : मैं खड़ा हूँ और  
आप लोग आपस में झगड़ रहे हैं। यह  
बड़ी मुश्किल हो जाती है। इतने  
डिस्ट्रेंक्शन में दिमाग को सही रखना  
बड़ा मुश्किल हो जाता है।

**MR. SPEAKER:** The question is:

"That in pursuance of clause i(g) of  
Paragraph 3 of the Ministry of Edu-